

The Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Act, 1989

Act 32 of 1989

Keyword(s):

Assigned Land, Prohibition of Transfer

Amendment appended: 38 of 1998, 11 of 2019, 31 of 2020

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THE ANDHRA PRADESH ASSIGNED LANDS (PROHIBITION OF TRANSFERS) AMENDMENT ACT, 1989.*

ACT NO. 32 OF 1989.

[5th December, 1989.]

An Act to amend the Andhra Pradesh Assigned lands (Prohibition of Transfers) Act, 1977.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India as follows:-

^{*}Received the assent of the Governor on the 4th December, 1989. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette. Extraordinary, Part IV-A, dated the 13th September, 1989 at Page 4.

Short title.

1. This Act may be called the Andhra Pi_desh Assigned Lands (Prohibition of Transfers) Amendment Act, 1989.

Amendment of section 4, Act 9 of 1977.

2. In the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (here nafter referred to as the principal Act), in section 4.—

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- (i) in sub-section (1) for the word "Tabsildar", the words "Mandai Kevenue Officer" shall be substituted;
- (ii) in sub-section (2), for the expression "Any order passed under sub-section (1)", the expression "Any order passed in revision under section 4-B and subject to such order, the decision in appeal under section 4A and subject to the said orders in revision and appeal, any order passed under sub-section (1)", shall be substituted.

Insertion of new sections 4A and 4B.

3. After section 4 of the principal Act, the following sections shall be inserted, namely:—

Apptal

- 4A (1) Any person aggrieved by an order passed by the Mandal Revenue Officer under subsection (1) of section 4, may, within ninety days from the date of receipt by him of such order appeal to the Revenue Divisional Officer.
- (2) Any person aggrieved by an order passed by the Revenue Divisional Officer under sub-section (1) of section 4 may, within ninety days from the date of receipt by him of such order appeal to the District Collector.

Revision: 4B (1) The District Collector may in respect of any proceeding not being a proceeding covered by sub-section (2) of section 4A on an application made to him and the Government may in respect of any proceedings either suo motu or on an application made

to them, call for and examine the record of any officer subordinate to him or them to satisfy himself or themselves as to the regularity of such proceeding or the correctness, legality or propriety of any decision or order taken or passed therein, and if in any case, it appears to the District Collector or as the case may be to the Government that any such decision or order should be modified, annulled, reversed or remitted for re-consideration, they may pass orders accordingly:

Provided that every application for the exercise of the powers under this section shall be preferred within ninety days from the date on which the proceeding decision or order to which the application relates was communicated to the applicant.

- (2) No order adversely affecting any person shall be passed under sub-section (1), unless such person has been given an opportunity of making his representation.
- (3) The District Collector or the Government as the case may be, may also suspend the execution of the decision or order pending exercise of their power under sub-section (1).".

ACT No. 38 OF 1998.

* [29th December, 1998.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH ASSIGNED LANDS (PROHIBITION OF TRANSFERS) ACT, 1977.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India, as follows:-

*[Received the assent of the Governor on the 02-09-1998. and assent of the President received on 16-12-1998. For statement of object and reasons please see the Andhra Pradesh Gazette, Part-IV-A, Extraordinary dated 16-07-1998 at Page 5-1

Sport title, extent and

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- (1) This Act may be called the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Act, 1998.
- commence" seat.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.
- Amendment 2. In the Anchra Pradesh Assigned of Section Lands (Prohibition of Transfers) Act, 4. Act 9 1977, in section 4, in sub-section (1);—of 1977.
 - (i) for clause (a), the following shall be substituted, namely:-
 - "(a) take possession of the assigned land after evicting the person possession after such written notice as the Collector or Mandal Revenus Officer may deem reasonable and any crop or other produce raised on such land shall be liable to forfeiture and any building other construction erected anything deposited, thereon shall also be forfeited, if not removed by him, after such notice, as the Collector or the Mandal Revenue Officer may direct. Forfeitures under this section shall be adjudged by the Collector or Mandal Revenue Officer and any property forfeited shall be disposed of as the Collector or Mandal Revenue Officer may direct; and";
 - (ii) after sub-section (1), the following sub-sections shall be added, namely:-

"(2) An eviction under sub-section (1) shall be made by serving a potice in the manner prescribed in section 25 of the Andhra Pradesh Ravenue Recovery Act, 1864, or in any such other manner as the State Government may direct, on the person reputed to be in occupation or his agent requiring him within such time as the Collector or the Mandal Revenue Officer may deem reasonable after receipt of the said notice to vacate the land, and, if such notice is not obeyed, by removing or deputing a subordinate to remove any person who may refuse to vacate the same, and if the officer removing any such person shall be resisted or obstructed by any person. the Collector shall hold a summary inquiry into the facts of the case and if satisfied that the resistance obstruction was without any just cause and that such resistance or obstruction still continues, may issue a warrant for arrest of the said person and on his appearance commit him to close custody in the office of the Collector or of any Mandal Revenue Officer for such period not exceeding thirty days as may be necessary to prevent the continuance of such obstruction or resistance or may send him with a warrant in the form of schedule for imprisonment in the civil jail of the District for the like period:

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Provided that no person so committed or imprisoned under this section shall be liable to be prosecuted under Central sections 183, 186 or 188 of the Indian Apr 45. Penal Code in respect of the same of 1860. Eacts.

- (3) Any person who unauthorisedly re-enters and occupies any land from which he was evicted under this section, shall be punished with imprisonment for a term which may extend upto six months or with fine upto rupees five thousand or with both." and;
- (iii) the existing sub-sections (2)
 and (3) shall be re-numbered as subsections (4) and (5) thereof.

G. BHAVANI PRASAD, Secretary to Government, Legislative Affairs & Justice.





[Price: Rs.1-00 Paise

అంద్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 11]

AMARAVATI.

MONDAY, 18th FEBRUARY, 2019.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th February, 2019 and the said assent is hereby first published on the 18th February, 2019 in the Andhra Pradesh Gazette for general information:

ACT No. 11 of 2019.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH ASSIGNED LANDS (PROHIBITION OF TRANSFERS) ACT, 1977.

Be it enacted by the Legislature of State of Andhra Pradesh in the Seventieth year of Republic of India as follows,-

 This Act may be called the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Act, 2019.

Short title and Commencement.

- (2) It shall be deemed to have come into force with effect on and from the 29thJanuary, 2019.
- 2. In the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (herein after referred to as the principal Act), in section 2, in clause (1), for the words, "lands assigned", the words "lands or house sites assigned" and for the words, "landless poor persons" wherever they occur, the words, "landless or homeless poor persons" shall be substituted.

Amendment of Section 2. Act No. 9 of 1977.

3. In the principal Act, in section 3,-

Amendment of Section 3

(i) after sub-section (2), the following sub-sections shall be inserted, namely:-

- "(2A) No assignee shall transfer any assigned house site, and no person shall acquire any assigned house site, either by purchase, gift, lease, mortgage, exchange or otherwise, till completion of the period of 20 years from the date of assignment.
- (2B) Where the assigned House site was alienated by the assignee as on the date of commencement of this Act, such house site shall be regularized in favour of the alienee as a one-time measure.
- (2C) The eligible family shall be assigned house site only once in life time."
- (ii) in sub-section(3), after the expression "sub-section(2)" the expression "or sub-section(2A)" shall be inserted.

Repeal of Ordinance No. 1 of 2019. 4. The Andhra Pradesh Assigned Lands (Prohibition of Transfers)(Amendment)
Ordinance, 2019 is hereby repealed.

R. ARAVIND,

Secretary to Government (I/c), Legal and Legislative Affairs & Justice, Law Department.





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PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 31]

AMARAVATI,

THURSDAY,

24th DECEMBER,

2020.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 20th December, 2020 and the said assent is hereby first published on the 24th December, 2020 in the Andhra Pradesh Gazette for general information:

ACT No. 31 of 2020.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH ASSIGNED LANDS (PROHIBITION OF TRANSFERS) ACT, 1977.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy First Year of the Republic of India as follows,-

- This Act may be called the Andhra Pradesh Assigned Lands(Prohibition of Transfers) (Amendment) Act, 2020.
- Short Title and commencement.
- (2) It shall be deemed to have come into force on and from the 15th September, 2020.
- 2. In the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977(herein after referred to as the principal Act), in Section 2, in clause(6), for the word, "Lease" wherever it occurs, the words "Lease (except in the case of Lease to the Andhra Pradesh Green Energy Corporation Ltd., for use as deemed fit and including for usage of non-agriculture purpose)" shall be substituted.

Amendment of section 2.

Act No.9 of 1977

3. In the Principal Act, in Section 3,-

Amendment of section 3.

(i) in sub-section (2), for the word, "Lease", the words "Lease (except in the case of Lease to the Andhra Pradesh Green Energy Corporation Ltd., for

use as deemed fit and including for usage of non-agriculture purpose)" shall be substituted.

(ii) in sub-section (2A), for the word, "Lease", the words "Lease (except in the case of Lease to the Andhra Pradesh Green Energy Corporation Ltd., for use as deemed fit and including for usage of non-agriculture purpose)" shall be substituted.

Repeal of Ordinance No. 11 of 2020. The Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2020 is hereby repealed.

VADDADI SUNITHA,

Secretary to Government (FAC), Legal and Legislative Affairs & Justice, Law Department.